OFFER OPENING PUBLIC ANNOUNCEMENT

SUNRISE ASIAN LIMITED ("SAL" or "Target Company")

a company incorporated under the Companies Act, 1956 having its registered office at Forbes Building, 3rd Floor, East Wing, Charanjit Rai Marg, Fort, Mumbai 400001.
Tel. No: 022-67474309 and Fax No: 022-67473709.

This Advertisement is being issued by Intensive Fiscal Services Pvt. Ltd. (hereinafter referred to as "Manager to the Offer"), on behalf of D C B Plus N Holdings Private Limited & Liberal Securities And Financial Services Pvt. Ltd. (hereinafter jointly referred to as "Acquirers") pursuant to Regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 (hereinafter referred to as "SEBI (SAST) Regulations, 2011" or "Regulations") in respect of the open offer to acquire up to 11,08,100 fully paid up equity shares of Sunrise Asian Limited constituting 26.00% of the total paid up equity share capital/voting rights of the Target Company. The Detailed Public Statement (DPS) with respect to the aforementioned offer was made on January 18, 2012 in The Financial Express (English-All Editions), Jansatta (Hindi-All Editions) & Navshakti (Marathi-Mumbai Edition).

1. The offer is being made at a price of ₹ 29.00/- (Rupees Twenty Nine Only) per fully paid up equity share of ₹ 10/- each payable in cash. There was no revision in the offer price since the offer was made.
2. Committee of Independent Directors (hereinafter referred to as "IDC") of the Target Company recommends acceptance of the open offer price of ₹ 29.00/- per fully paid up equity shares as fair and reasonable based on the following reasons:
   a. As per latest Audited result available and unaudited but certified result for six month ended September 30, 2011, the Target Company has achieved very low Turnover & Profit after Tax. Also Earnings Per share of the company as on March 31, 2011 and Six month ended September 30, 2011 is mere 0.12 paisa & 0.02 paisa per share respectively. The Book value per share is also negative. Hence the offer price of ₹ 29.00/- per share is higher than the Book value per share.
   b. There has been hardly any trading of equity shares on Bombay Stock Exchange (BSE). Thus it's highly illiquid on BSE.
   c. It will provide an exit opportunity to the existing shareholders.

   The recommendation of IDC was published on May 08, 2012 in the same newspapers where Detailed Public Statement was published.
3. There has been no Competitive bid to this offer.
4. The Letter of offer had been sent to all the shareholders of the Target Company on May 04, 2012.
5. Please note that a copy of the Letter of Offer (including Form of Acceptance cum acknowledgement) will also be available on SEBI's website (http://www.sebi.gov.in) during the offer period and shareholders can also apply by downloading such forms from the website. Further, in case of non-receipt/ non-availability of the form of acceptance, the application can be made on plain paper along with the following details:
   a. In case of physical shares: Name(s) & Address(es) of Joint Holder(s) if any, Number of Shares held, Number of Shares offered, Distinctive Numbers, Folio Number, Original share Certificate(s), Valid share transfer form(s) with details of the Acquirers to be kept blank and Broker contract note (in case of unregistered shareholders).
   b. In Case of Dematerialized Shares: Name, Address, Number of Equity shares held, Number of Equity shares tendered, DP Name, DP ID, Beneficiary Account no, and a photocopy or counterfoil of the delivery instructions in "Off-Market" mode, duly acknowledged by the DP in favour of Special Depository Account:

   A special depository account has been opened, details thereof are as under:

Depository Name	National Securities Depository Limited (NSDL)
DP Name	Stock Holding Corporation of India Limited
Account Name	ADROIT ESCROW A/C - SAL - OPEN OFFER
DP ID Number	IN301330
Beneficiary Account Number	21162979

   Shareholders having their beneficiary account with Central Depository Services (India) Limited (CDSL) have to use Inter depository delivery instruction slip for the purpose of crediting their shares in favour of the Special Depository Account with NSDL
6. In terms of Regulation 16(1) of the SEBI (SAST) Regulations, 2011, the Draft Letter of Offer was submitted to SEBI on January 25, 2012. The final observation was received in terms of Regulation 16(4) of the SEBI (SAST) Regulations from SEBI vide its letter No. CFD/DCR/TO/RM/OW/9137/12 dated April 24, 2012. The major/substantial changes that have been made are as under:
   a. The Main Objects of Acquirers have been updated as per the Memorandum of Association of both the Acquirers.
   b. The source of the funds that has contributed to the Net Worth of the Acquirers has been disclosed & fact has been updated that neither of the Acquirers is operational as of date.
   c. It has also been updated that none of the directors of the Target Company is representative of the Acquirers.
7. There have been no material changes from the date of the PA.
8. Schedule of Activities

Activity	Date	Day
Date of Public Announcement	January 11, 2012	Wednesday
Date of Detailed Public Statement	January 18, 2012	Wednesday
Identified Date	April 26, 2012*	Thursday
Last date for a Competitive Bid	February 09, 2012	Thursday
Date by which Letter of Offer was dispatched to the Shareholders	May 04, 2012	Friday
Date of opening of the Tendering Period	May 11, 2012	Friday
Date of closing of the Tendering Period	May 24, 2012	Thursday
Date by which the acceptance/rejection would be intimated and the corresponding payment for the acquired shares and/or share certificate for the rejected shares will be dispatched	June 07, 2012	Thursday
Date by which the underlying transaction which triggered open offer will be completed	Latest by Three months from the completion of all the formalities relating to the Open Offer including filing of Final report by Merchant Banker to SEBI as per Regulation 27(7) of SEBI (SAST) Regulations, 2011	

**"Identified Date" is only for the purpose of determining the Shareholders as on such date to whom the letter of offer would be mailed. It is clarified that all owners (registered or unregistered) of the Shares of the Target Company (except the Acquirers and Seller who own the shares of the SAL) are eligible to participate in the Offer any time before the closing of the tendering period.*

Issued by Manager to the Offer on behalf of the Acquirers:

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INTENSIVE FISCAL SERVICES PRIVATE LIMITED

Contact Person: Rishabh Jain/Nikesh Jain

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Place : Mumbai
Date : May 09, 2012